

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd and ... Applicant/Petitioner
Bharti Hexacom Ltd

Order under Section 230-232.

Order delivered on 26.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Applicant : Mr. Ramji Srinivasan, Sr Adv, Mr. Mansoor Ali Shoket,
Mr. Kunal Singh, Rajshree Chaudhary, Shivkrit Rai, Advs.
Mr. Kamal Kant Jha, Sr. Panel Counsel, GOI
for DoT(Department of Telecommunications)
For Respondent : Mr. Kamal Shankar, Harsh Kaushik, Abhay Chattopadhyay,
Mr. Pradyumna Sharma, Tanmay Sharma, Advs.
For I. T. Dept. : Mr. Deepak Anand, Mr. Vipul Agrawal, Advs.

ORDER

For Order See (CAA)-126(PB)/2018.

26.02.2021
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